

depot holders of kerosine oil is not supplied at one time by the Delhi and Bombay Administrations and the quota is supplied in instalments with the result that great difficulty is experienced by the public on this account ; and

(b) what steps Government propose to take to ensure that at least a fortnightly quota of kerosine oil to depot holders is supplied in a lump ?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR) : (a) and (b). Yes Sir. Due to the limited storage capacity of the retailers to receive products, the supplies in Delhi are done on day-to-day basis. The storage, being in congested localities, cannot be easily expanded.

As regards Bombay, according to the Municipal Rules there retail shopkeepers cannot store more than 500 to 1000 litres of kerosine at a time. Besides the other oil depot holders who are supplying kerosine to the hotels, hostels, industries etc. also have limited capacity to store kerosine for a fortnight. However, the requirement of kerosine of the consumer for the fortnight is issued to them in one instalment by rotation from 1st to 15th and from 16th to the last day of each month.

#### **Irregularities in transferring Electrical Inspectors in R. K. Puram District of DESU**

2584. SHRI KRISHNA CHANDRA PANDEY : Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that some of the Electrical Inspectors of DESU are transferred within a short span of two-three months while some are kept at the same place for more than three years in R.K. Puram District of D.E.S.U. ;

(b) if so, the total number of Inspectors serving under R.K. Puram District of DESU and the particulars of those Inspectors who have been serving there for more than three years ; and

(c) the action being taken to transfer such Inspectors immediately and also the action being taken against those officers who are guilty of not transferring these Inspectors even after they had service at the same place for more than three years ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN) : (a) to (c). As on 4-3-1982, out of 33 Inspectors (Technical) in R.K. Puram District of DESU, 13 have been working there for the last three years or more.

Transfers of employees are done as and when it is necessary in the public interest or on administrative grounds.

#### **Opening of District Post Office at Ekma in Saran Distt. in Bihar**

2585. SHRI KRISHNA PRATAP SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that a building to locate the District Post Office at Ekma in Saran District in Bihar was constructed ;

(b) if so, when, and the amount spent on its construction ;

(c) whether the District Post Office has since been located there ; and

(c) if so, when and if not, the reasons for not opening the said proposed District Post Office there ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) There is no Post Office by the name of District Post Office at Ekma, in Saran District. Therefore, the question of construction of building for locating District Post Office there does not arise. There is, however, a Sub Post Office at Ekma for which a Departmental building has been constructed.

(b) The Departmental building for the Sub Post Office Ekma was constructed in the year 1980 at a cost of Rs. 5,29,420.

(c) The Sub Post Office Ekma is located in the Departmental building.

(d) Ekma Sub Post Office has started functioning in the Departmental building from 16-10-80.

#### Complaints regarding bye-elections during last twenty months

2586. SHRI SURAJ BHAN :  
SHRI ATAL BIHARI  
VAJPAYEE :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) details of complaints relating to bye-elections received in the last twenty months by Election Commission from the public and political parties about rigging, misuse of Government power and money and also employing ex-dacoits in election campaign ;

(b) steps suggested by the Commission in this regard ; and

(c) proposals under consideration to curb these malpractices ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) ; (a) A statement

received from the Election Commission with respect to details of complaints relating to bye-elections received in the last twenty months by Election Commission from the public and political parties about rigging, misuse of government power and money and also of employing ex-dacoits is set out in Annexure I. [Placed in Library. See No. LT-3521/82]

(b) and (c). The Commission has suggested various changes in the electoral system for dealing with the problem. The principal recommendations made by the Election Commission in this behalf are set out in Annexure II. [Placed in Library See No. LT-3521/82]

These proposals along with other proposals on electoral reforms are under consideration of the Cabinet Committee to which the matter has been referred by the Cabinet. Further, the Election Commission has, on the eve of each General Election to Lok Sabha/State Assemblies been adopting the practice of issuing suitable guidelines for dealing with the matter. A copy of the Election Commission's letter dated 22nd April, 1980 which contains the guidelines issued in connection with the General Elections to the Legislative Assemblies of certain States is set out in Annexure III. [Placed in Library See No. LT-3521/82]

#### Tender for Disposal of "Unserviceable Stores" in Gujarat Circle

2587. DR. VASANT KUMAR PANDIT : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether in September, 1981 the G. M. Telecommunications, Gujarat Circle finalised a one year tender for disposal of "Unserviceable stores" in favour of particular party;